

250 मन प्रति वर्ष मछलियां प्राप्त होने की संभावना है ।

2. जलाशय में मछली पकड़ने की एक आदर्श योजना आन्ध्र प्रदेश राज्य सरकार को भेजी है और उनकी प्रतिक्रिया की प्रतीक्षा है । गोविन्द सागर, पंजाब में मछुओं के परिवारों को बसाने की एक योजना विचाराधीन है । बड़े टैंकों में मत्स्य क्षेत्र स्थापन करने की एक योजना मध्य प्रदेश राज्य सरकार को विचार के लिये भेजी है ।

(3) निम्न लिखित मत्स्य योजनायें पहले ही संजूर की जा चुकी हैं :—

- (1) 40 मछुओं के परिवारों को बसाने के लिये खेरी जिला, उत्तर प्रदेश, में मत्स्य योजना ।
- (2) 200 विस्थापित मछुओं के परिवारों को बसाने के लिये महाराष्ट्र के चन्दा तथा भंडारा जिलों में तालाबों में मछली पकड़ने की योजना ।

†[THE MINISTER OF REHABILITATION (SHRI MAHAVIR TYAGI): State Governments were circularised last year about potentialities for deep water fishing in the large water spreads of newly-built reservoirs and dams. Replies received so far would appear to suggest that the present scope for such fishery schemes is very limited in Kerala, Jammu and Kashmir, Delhi, Manipur, Tripura and Goa. Gujarat has indicated that the potential in some of its new reservoirs would range between 60 mds. to 250 mds. per annum.

2. A model scheme for reservoir fishing has been sent to the Government of Andhra Pradesh and their reactions are still awaited. A scheme for settlement of fishermen families in Govind Sagar in Punjab is under consideration. A scheme for setting

up fisheries in big tanks has been sent to the Government of Madhya Pradesh for consideration.

3. The following fishery schemes have already been sanctioned:—

- (i) Fishery scheme in Kheri district in Uttar Pradesh for settlement of 40 fishermen families.
- (ii) Fisheries in the tanks in Chanda and Bhandara districts in Maharashtra for settlement of 200 migrant fishermen families.]

TUBE-WELLS IN THE DANDAKARANYA DEVELOPMENT AREA

215. DR. SHRIMATI PHULRENU GUHA: Will the Minister of REHABILITATION be pleased to state the number of tube-wells in the Dandakaranya Development Area during the year 1963-64 and how many of them went out of order during the same period?

THE MINISTER OF REHABILITATION (SHRI MAHAVIR TYAGI): The information is being collected and will be laid on the Table of the Sabha.

D.Ps. IN REHABILITATION RECLAMATION ORGANISATION

216. DR. SHRIMATI PHULRENU GUHA: Will the Minister of REHABILITATION be pleased to state the number of persons who have been employed in the Rehabilitation Reclamation Organisation of the Dandakaranya Development Authority and how many of them are displaced persons?

THE MINISTER OF REHABILITATION (SHRI MAHAVIR TYAGI): The total number of persons employed in the Rehabilitation Reclamation Organisation is 811. Out of this 75 are displaced persons from East Pakistan.

The administrative control of the Rehabilitation Reclamation Organisation was transferred from the Dandakaranya Development Authority to the Ministry of Rehabilitation with effect from 1st November, 1964.

REHABILITATION ON AGRICULTURAL
LAND

217. DR. SHRIMATI PHULRENU GUHA: Will the Minister of REHABILITATION be pleased to state the target number of families of displaced persons which were to be rehabilitated on agricultural land during the year 1964-65 and how many were actually so rehabilitated?

THE MINISTER OF REHABILITATION (SHRI MAHAVIR TYAGI): The programme of the Dandakaranya Project for the working season 1964-65 envisaged settlement of 2,000 to 2,500 displaced families from East Pakistan on agricultural land. Against this target, 1038 families were moved to the villages up to 31-3-1965 and 1100 to 1200 more families are likely to be moved during the remaining part of the working season.

No target for rehabilitation of the new migrants from East Pakistan on agricultural land in other areas could be fixed because the various State Governments were pre-occupied with the problems relating to the reception and maintenance of the migrants from East Pakistan who came in large numbers. Moreover, the lands made available by the State Governments were mostly forest lands and sub-marginal lands. Before the migrants could be settled on these lands, detailed surveys and reclamation of land were necessary. As these are time-consuming operations, it was not possible to fix any target for the settlement of migrant families on land during the year 1964-65. Even so, 32 agricultural schemes for resettlement of 21,798 families have so far been sanctioned or approved. Of these, 4,400 agriculturist families are being settled on land.

MURDERS COMMITTED IN DELHI

218. SHRI R. S. KHANDEKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of murders committed in Delhi during the last two months; and

(b) in how many cases the culprits were apprehended?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI L. N. MISHRA): (a) Sixteen.

(b) Thirteen.

STATEMENTS OF ACCOUNT ISSUED TO
DISPLACED PERSON CLAIMANTS

219. SHRI V. M. CHORDIA: Will the Minister of REHABILITATION be pleased to state:

(a) the value of statements of account so far issued to displaced person claimants settled in Madhya Pradesh;

(b) out of that how much amount was utilised by the claimants up to 31st March, 1965; and

(c) the value of statements of account utilised between 1st July, 1963 to 31st March, 1965?

THE MINISTER OF REHABILITATION (SHRI MAHAVIR TYAGI): (a) Rs. 3.12 crores.

(b) Rs. 2.92 crores.

(c) Rs. 42 lakhs.

प्रश्नकों को एकसूत्रियया ग्रान्ट

220. श्री विमलकुमार मन्नालालजी
चौरङ्गिया : क्या पुनर्वासि मंत्री 4 दिसम्बर,
1964 को राज्य सभा में अतारंकित प्रश्न